

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. 21. 2. 03

Respondent not
appear.Lr
23/1/03

Bench

On. 24. 1. 03

Respondent to be
copy sent.Lr
20/1/03

Bench

For hearing.

Bench

Lr
11/1/03For further hearing.
P/H.

Bench

Lr
21/1/03

On. 24. 05. 04

Copies of order
prepared for counsel
for both sides.

Lr

Jhr
24/5/04
S.O. (G)Order Dt. 24. 05. 2004.

By filing memo dt. 24. 05. 2004, Ld. Counsel for the Applicant submits that in view of the memo filed by the Respondents on 24.5.2004 disclosing the order of promotion of Applicant dt. 4. 9. 02, there remains nothing further to be adjudicated in this OA and this OA be disposed of for having infraction with Liberty to approach this Court, if occasion arises. After having heard Ld. Counsel for both sides this OA is disposed of for having infraction with Liberty to Applicant to approach, if so advised.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copies of this
order be given to
ld. Counsel for both
sides.

John
V. Re. Chardon
for
Menters,